THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Pension under the Employees' Pension Scheme, 1995 is linked with pensionable service and pensionable salary. As per Section 6A of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952, contribution in Employees' Pension Fund is mandated @ 8.33% of wages which is restricted upto wage ceiling of Rs.6500/- only. However, option is available to the member to contribute at the higher rate than the wage ceiling (i.e. Rs.6500/-) which entitles him/her for a higher pension.

(b) The Central Government had constituted an Expert Committee for revision of Pension. The Expert Committee submitted its report to the Central Government on 5th August, 2010 and the recommendations of the Committee were placed before the Central Board of Trustees, Employees' Provident Fund [CBT) EPF)] for consideration on 15th September, 2010. The CBT (EPF) directed that the report be first considered by the Pension Implementation Committee (PIC). The PIC has since finalized its report and sent it to Employees' Provident Fund Organisation for placing before the CBT (EPF) for taking a final decision in the matter in its ensuing meeting.

Compilation of date regarding unemployment

3218. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Ministry is getting regular information from various departments, CPSU, State Government Corporate House, FICCI, Associations of Chambers of Central Trade Unions regarding Employment vacancy, Unemployment, job creation and after compiling making it data base; and
 - (b) if so, the details thereof and which organization of Ministry does this work?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) Directorate General of Employment and Training (D.G.E.&T.) under Ministry of Labour & Employment has been entrusted with the responsibility of compiling information on employment and unemployment at monthly intervals at national level on the basis of returns rendered by a network of 966 employment exchanges located throughout the country. D.G.E. & T. is thus compiling and maintaining administrative statistics on employment and unemployment. Employment exchanges are providing employment assistance to the job seekers by registering them with the employment exchanges. Job seekers are treated as unemployed persons. However, all those registered with the

employment exchanges may not necessarily be unemployed. The Employment Exchange (Compulsory Notification of Vacancies) Act., 1959 provides that all establishments in the public sector and establishments employing 25 or more in the private sector are required to compulsorily notify all the vacancies (except exempted under the Act.) to the employment exchanges. Establishments not coming within the preview of the Act are also notifying vacancies to the employment exchanges voluntarily. Candidates selected out of sponsored by the employment exchanges against the vacancies notified by employers are shown as placed through the employment exchanges.

Medical facilities to beedi workers

3219. SHRI MOHAMMED ADEEB: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the State-wise details of medical facilities being extended to beed workers in the country;
- (b) the details of hospitals established for them alongwith the sanctioned and present strength of doctors, paramedics and other staff;
- (c) the details of equipments and instruments available for various tests, investigations and support services;
 - (d) the deaths in those hospitals during the last three years and the current year so far; and
 - (e) the steps being taken to improve those hospitals?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) The details of medical facilities being extended to beed workers in the country implemented in the States are given in the Statement-I (See below).

- (b) The details of hospitals established for them along with the sanctioned and present strength of doctors, paramedics and, other staff are given in the Statement-II (See below).
- (c) The details of equipments and instruments available for various tests, investigations and support services are given in the Statement-III (See below).
- (d) 325 and 127 nos. of death cases have been reported during the last three years and the current year respectively.
- (e) A Study for up gradation of beedi workers hospitals has been conducted by the Government through Ex. Director (ESIC) for further improvement of these hospitals.